

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 732/TT/2020**

Date: 14.6.2021

To,

Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff for 2014-19 tariff block and (ii) determination of transmission tariff for 2019-24 tariff block for assets “Common Scheme for 765 kV Pooling Station and Network for NR, Import by NR from ER and Common Scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER” in Northern, Eastern & Western Region.**

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.7.2021:

- a) Submit Forms-5, 12A & 13 for 2014-19 period for assets 50, 51, 52, 53, 54, 55, 56 and 57;
- b) Submit excel format of detailed IDC discharge statement for assets 50, 51, 52, 53, 54, 55, 56 and 57 in the instant petition with amount of drawal, rate of interest, interest against each drawal, date of drawal, interest payment date up to COD and interest payment date after COD;
- c) Submit supporting documents indicating rate of interest on Foreign loans;
- d) Submit Copy of Investment Approval;

e) With regard to additional capitalization in 2014-19 period, clarify and submit the following:-

- I. Whether additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
- II. Details in the following format with regard to additional capitalization claimed during 2014-15 to 2018-19 period:-

Asset No.	Head wise /Party wise	Particulars <sup>#</sup>	Year of Actual Capitalisation	Outstanding Liability as on COD/31.4.2014*	Discharge (year-wise)		Reversal (year-wise)		Additional Liability Recognized		Outstanding Liability as on 31.3.2019
					2014-19 period	2014-19 period	2014-19 Period	2014-19 Period			
							-		-		-

# TL/SS/Communication Systems etc.

\* Whichever is later

^Works deferred for execution, contract amendment - please specify

III. Justifications for Additional Capitalization claimed in 2019-24 period.

f) Clarify whether the entire scope of work defined under “Common Scheme for 765 kV Pooling Station and Network for NR, Import by NR from ER and Common Scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER” in Eastern & Western Region has been completed and whether the entire scope is covered in the instant petition. Details/ status of remaining under construction elements/ assets covered in the transmission system/ project, if any, may be provided;

g) Clarify whether downstream system for asset 57 covered in the instant petition have been commissioned, if no then submit separate forms of the asset for 2019-24 period;

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
**(Kamal Kishor)**  
**Asstt. Chief (Legal)**